



सत्यमेव जयते

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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

## PART V

### Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127-A of the Gujarat Legislative Assembly Rules:-

### THE GUJARAT STATE HIGHER EDUCATION COUNCIL (AMENDMENT) BILL, 2019.

### GUJARAT BILL NO. 30 OF 2019.

### *A BILL*

*further to amend the Gujarat State Higher Education Council Act, 2016.*

It is hereby enacted in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat State Higher Education Council (Amendment) Act, 2019. Short title and commencement.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

**Amendment of  
section 4 of  
Guj. 1 of 2017.**

2. In the Gujarat State Higher Education Council Act, 2016 (hereinafter referred to as "the principal Act"), in section 4,-

**Guj. 1  
of 2017.**

(i) in sub-section (1), under the heading "B. Other Members", for clause (vi), the following clause shall be substituted, namely:-

“(vi) the Additional Chief Secretary/Principal Secretary or, as the case may be, the Secretary to the Government of Gujarat, Higher and Technical Education shall be the Member-Secretary of the Council.”;

(ii) in the marginal note, the word "Governing" shall be deleted.

**Amendment of  
section 11 of  
Guj. 1 of 2017.**

3. In the principal Act, in section 11, the portion beginning with words "The Executive Committee" and ending with the words "who have completed more than ten year of service" shall be numbered as sub-section (1) of that section and after sub-section (1) as so numbered, the following sub-section shall be inserted, namely:-

“(1A) The Commissioner of Higher Education, Gujarat State shall be the Member-Secretary of the Executive Committee.”.

**Amendment of  
section 12 of  
Guj. 1 of 2017.**

4. In the Principal Act, in section 12,-

(1) proviso to clause (i) shall be deleted;

(2) clauses (ix) and (x) shall be deleted.

**STATEMENT OF OBJECTS AND REASONS**

Under the Gujarat State Higher Education Council Act, 2016 two tier system has been introduced, namely the Higher Educational Council and the Executive Committee for the purposes of the Act. It is however, felt that for smooth administration and the functioning of the meetings of the said Council and the Committee, there shall be the officers of the Government as the Member-Secretaries thereof. It is therefore, considered necessary to amend the provisions of sections 4, 11 and 12 of the said Act of 2016.

This Bill seeks to amend the said Act of 2016 to achieve the aforesaid objects.

**BHUPENDRASINH CHUDASAMA,**

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

This Bill involves delegation of legislative power in the following respects:-

**Clause 1.-** Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

The delegation of Legislative power as aforesaid is necessary and is of a normal character.

Dated the 28<sup>th</sup> November, 2019. **BHUPENDRASINH CHUDASAMA.**

By order and in the name of the Governor of Gujarat,  
Gandhinagar.

Dated the 28<sup>th</sup> November, 2019.

**K. M. LALA,**  
Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs  
Department.